

ITEM NO.12

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S H . A V A N I P A L S I N G H

Criminal Appeal No(s). 1409/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MATADIN @ CHAPOLE

Respondent(s)

Date : 19-07-2022 This appeal was called on for hearing today.

For Appellant(s)

Ms Sansriti Pathak, Adv.  
Mr. Krishnanand Pandeya, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Service is complete on the sole respondent but none has entered appearance.

Original records are awaited from the High Court and Trial Court despite a requisition being sent by this Registry on 28.2.2022; as such, D.O. shall be issued upon the Registrar General of the concerned High Court for ensuring that the original records of the High Court and Trial Court are sent at the earliest, but not later than two weeks of the receipt of the said D.O.

List on 1.9.2022.

AVANI PAL SINGH  
Registrar